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SLP(Crl.)No. 3759 OF 2002  
ITEM No.34

Court No. 8

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3759/2002  
(From the judgement and order dated 11/04/2002 in LPA 6/02  
of The HIGH COURT OF M.P AT JABALPUR)

ARVIND YADAV

Petitioner (s)

VERSUS

RAMESH KUMAR & ORS.

Respondent (s)

( With Appln(s). for stay & office report)

With SLP(Cr)No.4397/2002,SLP(Crl.)No.4544/2002,SLP(Crl.)No.4589/2002,  
SLP(Crl.)No.4700/2002,SLP(Crl.)No.4896/2002,SLP(Crl.)No.5049/2002,  
SLP(Crl.)No.5200/2002,SLP(Crl.)No.5201/2002,SLP(Crl.)No.5202/2002,  
SLP(Crl.)No.5203/2002,SLP(Crl.)No.5204/2002,SLP(Crl.)No.5206/2002,  
SLP(Crl.)No.5208/2002,SLP(Crl.)No.5342/2002

Date : 03/03/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr.UU Lalit,Adv.

For respondents Mr. S.K. Sabbarwal,Adv.

For State M/s Kamakshi S. Mehlwal,Kartikeya Singh,  
Sanjeev Kumar,Sakesh Kumar,P. Neekhra,Advs

M/s MP Singh,Shiv Sagar Tiwari,Advs.

M/s BS Rajesh Roshan A.Yugal K.Prasad,  
Varinder K.Sharma,Advs.

Mr.SK Sabharwal,Adv.

UPON hearing counsel the Court made the following

O R D E R

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Those of the respondents who have been served and are  
represented are granted further two weeks' time as last  
opportunity to file the counter affidavit. Rejoinder, if any, may  
be filed within a week thereafter. These matters will be listed  
after three weeks.

Learned counsel for the State submits that in some petitions  
the respondents have not been served despite efforts made by the  
State Government since they are not traceable. The State is  
directed to take necessary steps. Those matters will be listed  
after the service is complete.

.SP1

[Naresh Kumar]  
Court Master

[ VP Tyagi ]  
Court Master